

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'I-2' NEW DELHI**

**BEFORE SHRI J.S. REDDY, ACCOUNTANT MEMBER
&
SMT. BEENA PILLAI, JUDICIAL MEMBER**

**I.T.A .Nos. 2074/Del/2013
(ASSESSMENT YEAR-2006-07)**

Inslico Ltd., "The Corenthum", Office No. 2312, 3 rd Floor, 2 nd Lobe, Tower-A, A-41, Sector-62, Noida. AAAC11203N	vs	DCIT, Circle 11(1), New Delhi.
Appellant by	Smt. Rashi Khanna, Adv. Ms. Neha Singh, Adv.	
Respondent by	Smt. Mitali Madhusmita, CIT DR	

Date of Hearing	09/10/2015
Date of Pronouncement	04/12/2015

ORDER

PER BENCH:

This is an appeal filed by the assessee against the order of the Dispute Resolution Panel-1 u/s 144C(5) of the Income Tax Act, 1961 dated 26.02.2013 for A.Y. 2006-07.

2. The present appeal has been filed against the order passed by DRP, which is not maintainable.

3. Hence the appeal filed by the assessee stands dismissed as not maintainable.

**The order is pronounced in the open court on
04/12/2015**

**Sd/-
(J.S. REDDY)
ACCOUNTANT MEMBER**

Dated: 04/12/2015

**Kavita, P.S.*

**Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

		Date
1.	Draft dictated on	14.10.2015/16.11.15
2.	Draft placed before author	17.11.15
3.	Draft proposed & placed before the second member	
4.	Draft discussed/approved by Second Member.	
5.	Approved Draft comes to the Sr.PS/PS	09.12.15
6.	Kept for pronouncement on	04.12.15
7.	File sent to the Bench Clerk	09.12.15
8.	Date on which file goes to the AR	
9.	Date on which file goes to the Head Clerk.	
10.	Date of dispatch of Order.	